

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 3471/2022 In C.P.(IB)/3848(MB)2019

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Ashu Dutt

V/s

Celadon Real Estate Advisore Pvt Ltd.

APPEARANCES: -

FOR THE APPLICANT : Adv. Sonali Pawar

FOR THE RESPONDENT : Adv. Ms. Sharon Patole

FOR Shareholder/Director/Intervener: Sr. Adv Santosh Paul

Section: Rule 11 of NCLT, 2016 U/s 9 of (IBC)

ORDER

IA.No.3471/2022: - The matter is taken up through Virtual Hearing (VC). In the order dated 01.11.2021, Counsel for the applicant /Intervener submitted that the Principal Bench, New Delhi, passed an order in all the Company Petition i.e. CP.3854(MB)2019, CP.3848(MB)2019 and CP.3856(MB)2019 whereby the Principal Bench had directed to transfer the aforesaid Company Petition from Court-2 to Court-4. Accordingly, the applicant in the Company Petition has moved an IA.No.3471/2022 passed in the company petition CP(IB)3848(MB)2019 seeking liberty to withdraw the Company Petition from Court-2 to Court-4.

In view of the submission made in the application, this bench is satisfied. Accordingly, CP(IB) 3848(MB)2019 is stands transferred from Court -2 to Court-4. In view of the above, **IA.No.3471/2022 is allowed and disposed of.** List the matter on **31.03.2023** before Court No.4.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)